

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH – COURT NO.505

Service Tax Misc. Application No. 86107 of 2019

in

Service Tax Appeal No. 87383 of 2019

(Arising out of Order-in-Appeal No PUN-EXCUS-001-COM-030-18-19 dated 25th March 2019 passed by the Commissioner of Central Excise & Service Tax, Pune I.)

CCE & ST, Pune I

.....Appellant

ICE House 41-A Sasson Road
Opposite Wadia College Pune- 411001

VERSUS

M/s Unity Facilities Pvt Ltd

.....Respondent

27 Sukhwani-Fortunes MIDV Road
Morwadi Pimpri
Pune, Maharashtra- 411018

APPEARANCE:

Shri Onil Shivdikar, Asst. Commissioner Authorised Representative for the
Appellant
None for the Respondent

CORAM:

HON'BLE MR. C J MATHEW, MEMBER (TECHNICAL)
HON'BLE MR. AJAY SHARMA, MEMBER (JUDICIAL)

FINAL ORDER NO. A/86944 / 2019

Date of Hearing: 16.10.2019

Date of Decision: 16.10.2019

PER: CORAM

This application seeks withdrawal of appeal filed by Revenue against order-in-appeal no. PUN-EXCUS-001-COM-030-18-19 dated 25th March 2019 of Commissioner of Central Excise & Service Tax, Pune I. This has been sought in accordance with the instructions in CBEC F No. 930/Misc/116/2017-JC dated 22nd August 2019 of

Central Board of Indirect Taxes laying down the threshold for continuation of appeal.

2. We have heard Learned Authorised Representative. None appeared for the respondent.

3. Accordingly, the application is allowed and the appeal of Revenue is dismissed as withdrawn.

(Order pronounced in the open Court)

(C J Mathew)
Member (Technical)

(Ajay Sharma)
Member (Judicial)